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D.N. Rao -Vrs- UOI

For Admission Sl.No.05
O.A. No.260/00020/16

Order dated 22nd January, 2016.

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER (A)

Heard Mr.C.A.Rao, learned senior counsel for the applicant and Mr.T.Rath, learned Standing Counsel for the respondents. Mr.Rao submitted that applicant although has retired in the meantime, but has not got promotion whereas his junior, P.Rama Rao and Madhaba Panda have their promotions. On perusal of records, I find that applicant had made an application to the competent authority under the RTI Act to obtain instructions regarding the promotion orders under CRC. In reply to the same, the concerned authorities have provided the order of promotion dated 10.10.2014 to the applicant. Learned counsel has strenuously urged that Shri P. Rama Rao , Driller-I was promoted to Sr.Tech.Driller vide order dated 10.10.2014 with immediate effect whereas, Madhav Panda, ECR 1, retired on 31.07.2014 in the same order dated 10.10.2014 was promoted to Sr.Tech./ECR with effect from 1.11.2013. But the fact remains that applicant has not brought forth any specific grievance before the authorities stating that as to how by virtue of order dated 10.10.2014 he has been prejudiced. Therefore, this is a case where departmental remedies cannot be said to have been availed of by the applicant. When pointed out, Mr.Rao prayed for withdrawal of this O.A. with liberty to approach the authorities in the department through a proper representation. Accordingly, the O.A. is

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disposed of as withdrawn. Applicant, if so advised, may make a representation to res.nos.3 and 4 within a period of four weeks from to-day and in case any such representation is received, res.nos. 3 and 4 shall consider the same in accordance with rules and instructions and communicate their decision to the applicant through a reasoned and speaking order within a period of sixty days from the date of receipt of representation. No costs.

Applicant is at liberty to enclose copy of this order along with his representation to res.nos. 3 and 4.

Free copy of this order be made over to learned counsel for both the sides.


MEMBER(A)